

**Before The Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata**

OA No. 121 of 2024

**National Federation of Indian Road
Transport Workers & Ors.**

..... Applicant

-VERSUS-

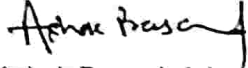
Union of India & Ors.

..... Respondents

I.N.D.E.X

Sr. No.	Particulars of the Documents	Annexure	Page No.
1	Affidavit		1 to 11
2	Copy of CTO Issued by WBPCB.	R-1	12
3	Copy of the sanction order	R-2	13 to 22

Place:- Kolkata
Date: 07/09/2024


Ashok Prasad, Advocate
Counsel for Respondent No. 4
Mobile: 9883069404
Email id: ashokadvhc@gmail.co

SL. NO. 1/17

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Eastern Zone Bench, Kolkata**

OA No. 121 of 2024

National Federation of Indian Road
Transport Workers & Ors.

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-VERSUS-

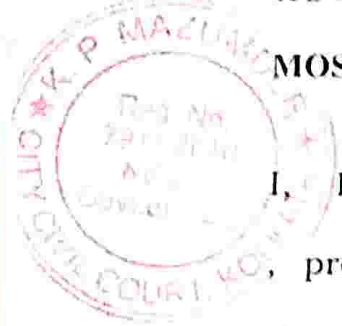
Union of India & Ors.

..... Respondents



**REPLY ON BEHALF OF THE RESPONDENT NO. 4 DRM,
HOWRAH DIVISION, EASTERN RAILWAYS.**

MOST RESPECTFULLY SHEWETH:



I, Rahul Ranjan son of Sri Prem Kumar
, presently posted as a Sr. Divisional Commercial
Manager, Eastern Railway, Howrah Division, Howrah,
do hereby solemnly affirm and declare as follows:-

1. That I am well conversant with the facts and circumstances of the case, and as such, I am duly

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authorized and competent to swear this affidavit on behalf of R-4, in the above matter.

2. That I have read and understood the original application and have been advised to traverse by way of this Counter Affidavit as reply thereto.
3. That save and except those which are matter of record and those which are specifically admitted hereto the contents of the OA that have not been specifically admitted hereunder or are a matter of record be deemed denied.
4. That the deponent craves liberty to raise additional submission or file supplementary affidavits in case need arises during the course of arguments.



PRELIMINARY SUBMISSION

Application has been filed by National Federation of Indian Road Transport Workers and Ors for the non compliance of the pollution measures as per direction of the West Bengal Pollution Control Board. But we have valid CTO issued by WBPCB which is valid upto 08-07-2027.

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A copy of CTO issued by WBPCB dt.02-09-2020 is annexed herewith and marked as Annexure – R -1.

PARA WISE REPLY

1. That the contents of Para 5.1 of the Original Application are matter of record, hence does not warrant any reply.
2. With regards to the para 5.2 of the Original Application, it is humbly submitted that Railway Administration has provided several facilities for labourers like Drinking water, Resting facilities , Toilets, Canteen Facilities etc with a view to provide better amenities to laborers working at Dankuni Goods Shed. Railway has not received any complaint from the existing labours at Dankuni Goods Shed regarding the inadequate facilities for labours at Dankuni.



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3. With regards to the contents of Para 5.3 of the Original Application are matter of record, hence does not warrant any reply.
4. With regards to the contents of Para 5.4 of the Original Application, it is already mentioned in para 2 of the reply affidavit. Beside that for arresting dust pollution, spraying of water by different means is carried out periodically for implementing the various pollution control measures as instructed by West Bengal Pollution Control Board and as advised by Railway Board the execution / procurement of material is at final stage.
5. With regards to the para 5.5 of the Original Application, it is humbly submitted that Railway has taken a serious note upon the instruction of WBPCB and upon the WBPCB instructions the proposal for execution/ Procurement of required



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material is at final stage after following due procedure laid down for that purpose.

6. With regards to the para 5.6 of the Original Application, it is humbly submitted that reply of the same already mentioned in para 4 of this affidavit and apart from this several steps which are required to be taken as per direction according to Railway Board Notification No. 2015/EnHM/15/01 dated 16.04.2018 is also under process by the answering respondent.



With regards to the contents of Para 5.7 of the Original Application are matter of record, hence does not warrant any reply.

8. With regards to the contents of Para 5.8 of the Original Application it is humbly submitted that during the meeting between Railway Authorities and officials of WBPCB held on 24-08-2023 in the office of WBPCB at Parivesh Bhaban the Railways were exempted from deposition of Bank

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Guarantee and as such the same has not been take up. The works under para 5.8 (a) to (e) & 5.8 (g) have been taken up for implementation. Regarding works under para 5.8 (f) it is to be stated that Transport workers are not Railway Staff and are deployed by The Labour Association on daily basis as per their requirement. Railway Authority is not liable to conduct regular health check up of these labourers , drivers and helpers deployed by a third Party agency.



9. With regards to the contents of Para 5.9 of the Original Application, it is humbly submitted that it has been clarified in earlier paragraph 8.

10. With regards to the contents of Para 5.10 of the Original Application, it is humbly submitted that the measures for combating the menace of pollution as laid down by the Railway Board has been taken up for implementation as directed by the Railway Board. These include construction

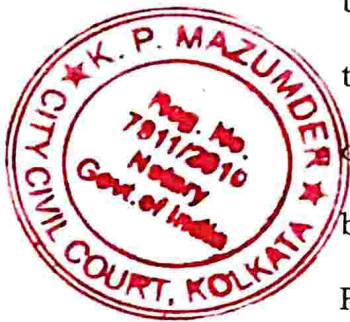
7 SEP 2024

of boundary wall, construction of garland drain, tree plantation, installation of water sprinkler, installation of Ambient Air Quality monitoring system and noise level monitoring system etc. The execution / procurement of material is at final stage.

11. With regards to the contents of Para 5.11 of the Original Application, it is humbly submitted that it has been clarified in earlier paragraphs.

12. With regards to the contents of Para 5.12 of the Original Application, it is humbly submitted that as already stated herein above the works to combat pollution at Dankuni Goods Yard have been taken up and it is re-iterated that the Railways have not shied away from fulfilling its obligations.

13. With regards to the contents of Para 5.12 of the Original Application, it is humbly submitted that the procurement of equipment for monitoring



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of pollution level execution of different work for prevention of pollution at Dankuni Goods shed are required intervention of multiple departments. Provisioning of fund, sanctioning of appropriate authority & ultimately allotment of the contract through open and transparent manner which takes time & now it is at the final stage of implementation. The Proposal for pollution control related works at Dankuni Goods Shed has already been sanctioned from appropriate authority and TDC (Tentative date for completion) for Notice for Inviting Tender (NIT) is fixed on 15.09.2024.

A copy of the sanction order from Railway Board is annexed herewith and marked as Annexure R-2.



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PRAYER

In view of what has been stated hereinbefore, It is respectfully submitted that the application may kindly be disposed with orders/ directions as deemed fit and proper in the facts and circumstances of this case. The answering respondent may kindly be exempted from personal appearance forthwith.

(Signature)

DEPONENT

वरिष्ठ मडल बाणज्य प्रबन्ध
Sr. Divl. Comml. Manage
पूर्व रेलवे, हावडा
Eastern Railway, Howrah



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VERIFICATION

Verified at Kolkata on this ___ of September, 2024, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

[Handwritten Signature]

DEPONENT

वरिष्ठ मंडल बाणज्य
Sr. Divl. Comml. Manage
पूर्व रेलवे, हावड़ा
Eastern Railway, Howrah

Identified by me

[Handwritten Signature]

Advocate



Solemnly Affirmed & Declared
Before me on Identification

[Handwritten Signature]
K. P. MAZUMDER, NOTARY
City Civil Court, Calcutta
Reg. No. 7911/2010 Govt. of India

07 SEP 2024

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West Bengal Pollution Control Board

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106



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Certificate for 'Consent to Operate'

No. C.O. 127279, Memo. No. 112

Date: 02/09/2020

ANNEXURE-R-1

The West Bengal Pollution Control Board hereby grants its 'Consent to Operate' under section 25 & 26 of the water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and the Rules and Orders made thereunder to M/s Dankuni Railway Goods Shed (Applicant: Goods Shed Siptd) for its unit located at P.O. & P.S. - Dankuni, PIN - 712311 to run the industrial plant and to manufacture/store/install Railway Siding (SL-59) for a period from Valid up to 02.07.2027 to operate the industrial plant and to discharge liquid effluents through outlets / outfalls and to emit the gaseous emission in accordance with the conditions as mentioned below provided on any day at any instant the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions / conditions as stated below shall render the applicant liable for prosecution under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

The State Board reserves its right to revoke, withdraw or make any reasonable variation of the conditions of or change or alter this consent by giving one month's notice to the applicant.

Conditions Investment on Building : Rs 13,79,211/-

01. The Applicant shall be responsible for the quantity and quality of liquid effluent and gaseous emissions
02. The Applicant shall maintain the quality of liquid effluent discharge and air emissions and noise levels within statutory limits as mentioned in Environment (Protection) Act, 1986.
03. The Applicant shall submit analysis reports of the testing of liquid effluent and air emissions by Board-recognised laboratories with their applications, incase of any, discharge / Emission is involved in the process of manufacture.
04. To bring into any change in industrial plant, furnace, flues, chimneys, place and/or point of discharge of liquid and gaseous effluents, pollution control equipments the Applicant shall obtain prior permission of the Board in the regard.
05. The Applicant shall maintain good house keeping, good working condition and take adequate measures for control of pollution from all sources.
06. The Applicant shall bring about at least 33% of the available open land under green coverage/plantation
07. The Applicant shall control the fugitive emissions from the activity are so as to maintain clean and safe environment in and around the factory premises.
08. The Applicant shall provide drainage system of conveying liquid wastes.
09. The Applicant shall allow the officers of the Board to enter into the applicant's premises at any reasonable time for inspecting the unit.
10. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 30 days before the date of expiry of this consent.
11. The solid waste generated within the factory premises, sweepings etc. be disposed off scientifically so as not to cause any nuisance / pollution.
12. The Applicant should adopt adequate precautionary measures to prevent any inconvenience or annoyance to the denizens of the locality due to its activity or be a cause for environmental concern.
13. In case of using Diesel Generator, adequate precautionary measures to be taken as per norms fixed up by CPCB. The certificate issued subject to the condition that the unit shall obtain requisite statutory clearance from concerned department.

For and on behalf of the West Bengal Pollution Control Board:

General Manager
District Industries Centre

Ex-officio Environment Officer
West Bengal Pollution Control Board



for GSE/DIAE
11/11/2020

Work Particulars :

ANNEXURE - R-2

13

Proposal was Edited during Processing>Show Changes

Proposal was Edited after shortlisting>Show Details

Plan Head	53 - Passenger Amenities (Type:Other Than Washable Apron)		Priority Rank :	2		
Short Description	Dankuni - Pollution Control related works at Dankuni Goods-shed under Sr. DEN 2/HWH.					
Description	Pollution Control related works at Dankuni Goods-shed under Sr. DEN 2/HWH					
Sub Head	Other Railway Users' Amenities	Classification : Unclassified				
Estimates	Allocation	Cost (In Rs. Thousands)	Outlay (In Rs. Thousands)	Cost Break-Up	Department (In Rs. Thousands)	Abstract Cost
	CAP	33846	0		Civil 15751 Other 12471	
Division	Howrah	State	WEST BENGAL	Station/Section	Dankuni (DKAE)	
Budget Year	2023-2024	Out of Turn	No	Vetted Cost	28222	
Gauge		Route Class		Nature of Work	Other than Safety Related	
Rail Type		Sleeper Type		Quantity		
ROR(%)		Feasibility	Yes			
Site Plan Required?	Not required	CRRM				
Vetting Status	Vetted with Checknote by Railway		Shortlisting Status	Shortlisted with cost 28222 with remarks: Shortlisted as on 29.05.2023 against PB Item No. 675e/23-24.		

Umbrella Work's details :

Process Under Umbrella Work :

Name of Umbrella Work: Eastern Railway- Upgradation/Modernisation of Infrastructure at good sheds (PB # 1302/NR/2023-24)

Name of Main Umbrella Work: Upgradation/Modernisation of Infrastructure at good sheds (Umbrella work 2023-24)

Railway of Umbrella Work: ER

Sanction Year: 2023-2024

Project ID: 02.00.53.23.1.15.001

Allocation	Cost (In Rs. Ths.)	Outlay Proposed (In Rs. Ths.)	Current Outlay Alloted (In Rs. Ths.)
CAP	5694100	0	36800

DRM Priority Work Tag

Opted for expedite execution of work by initiator of proposal: -

DRM's Personal Certificate Status: -

DRM Priority Works Tag: -

Gati-Shakti Tag

Proposal marked under "Gati-Shakti Tag": -

Justification Pollution Control related works at Dankuni Goods-shed under Sr. DEN 2/HWH for renewal of CTO Certificate from SPCB is required. Hence proposed.

The proposal is concurred for an amount of Rs. 28222 thousands subjects to the following stipulations:- Kind administrative approval of GM is to be obtained before sending the proposal to Railway Board. The position of WIP and TF may be kept in view and emphasis should be on prioritizing and targeting already sanctioned works for completion so as to ensure effective/efficient utilization of limited funds/outlays. Reasonableness of rate should be ensured. Cost assessment may be critically reviewed during framing of detailed estimate after sanction of the work and preparation of Survey Report. Duplication of work with other sanctioned works, if any, may be avoided. Please certify that the quantity has been considered on need based manner and are actually required for the work. It may be ensured that the over all proposed cost of these works with other works of the subject umbrella work are kept within the sanctioned umbrella works in each case.

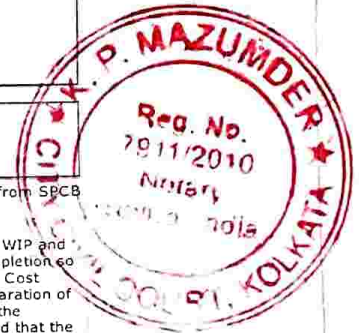
Finance Remarks

Administrative Remarks Noted. Forwarded for further action please.

Files Attached:

S.No.	Subject	FileName	File Type
1	Engg Sub Estimate	Pollution Engg. Est. DKAE.xlsx	Detailed Scope
2	Comm Estimate Rate Reference	Pollution Comm Est. DKAE.pdf	Detailed Scope
3	Comm Sub Estimate	Comm Estt DKAE.pdf	Detailed Scope
4	WBPCB Order	WBPCB Order.pdf	Detailed Scope
5	GM's Inprinciple approval	GM's Inprinciple approval _12nos _Goods shed _PB-675e_23-24_PH-53.pdf	Detailed Scope
6	Abstract Estt.(Civil)	Dankuni~Pollution Control related works at Dankuni Goods-shed under Sr. DEN (2)HWH.pdf	Detailed Scope
7	Coml sub Estt	DKAE pollution control sub-estimate signed.pdf	Detailed Scope
8	GM's Approval Note	GM's approval for 01 proposal_PH-53_for sending to Board and In-principle approval of 01 work _PB item no. 675e of 23-24.pdf	Detailed Scope
9	ACS 1 of IRFC Volume 1	2023 fx.pdf	Detailed Scope
10	Test of remunerativeness	Test of remunerativeness for projects relating to improvement in operational efficiency and safety.pdf	Detailed Scope
11	Dept wise Estt single pdf	Departwise estimate in single pdf.pdf	Detailed Scope
12	2023/GS/SD-I/08/10/ER/2023-24	Sanction Dated 19.10.2023.pdf	Sanction Letter

Download all Attachments



PLAN HEAD: **53-Passenger Amenities**WORK NAME: **Dankuni - Pollution Control related works at Dankuni Goods-shed under Sr. DEN 2/HWH.**

Forwarded for further necessary action for shortlisting please.

SDCM/HWH
17/05/2023 18:42:07**Sr. DEN (Co)/HWH**

Shortlisted by Rly. Forwarded for n/a please.

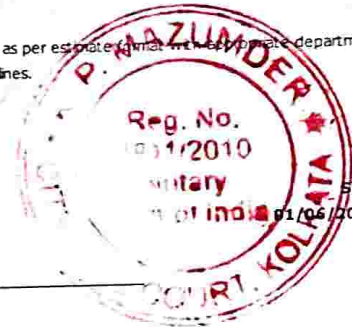
SR. DEN (CO)/HWH
30/05/2023 13:14:53**SDCM/HWH**

Forwarded for concurrence please.

SDCM/HWH
30/05/2023 14:42:26**Sr. DFM/HWH**

The subject case is returned with the following observations:-

1. Scope of work with inspection report, survey sheet may be provided.
2. Commercial estimate is not tallied with the abstract cost and that should be provided as per estimate format with appropriate departmental cost.
3. Renewal of CTO Certificate from SPCB may be stated in details with supportive guidelines.

SR. DFM/HWH
01/06/2023 18:02:25**SDCM/HWH**

Compliance of Item : 2- During preparation of Commercial abstract cost, there is no provision of selecting Commercial Department. Hence, 'Others' is chosen. Rate Reference of one AAQ Monitoring has been obtained from GeM contract no. : GEMC-511687749578902 dtd. 31.08.21 awarded by Central Coalfields Limited, Ministry of Coal and Rate Reference of one Noise Monitoring System with Display obtained by considering minimum rate among 3 BQs received from Engineering and Environmental Solutions Pvt Ltd., Enviro Instrument and Webel Technology Limited which are attached herewith.

It may be noted that in Commercial sub estimate it is mentioned that two units of AAQ Monitoring system and two units of Noise monitoring system will be procured. Hence, the rate given in commercial sub estimate has to be multiplied by 2 to get the abstract cost.

Compliance of Item : 3- It may be noted that CTO (Consent to Operate) issued by WBPCB for Dankuni Goods-shed is valid up to 08.07.2027. The aforesaid procurement of AAQ Monitoring System and Noise Monitoring System is required for implementation of the order vide no. 2184 (12)-1M-11/2009 (Pt-V) dtd. 23.12.2022 (copy enclosed) passed by the Chief Engineer, Operation & Execution Cell, WBPCB to control pollution at Dankuni Goods-shed during unloading and loading of consignment. Non-compliance of the same may cause problem during renewal of CTO.

Forwarded for compliance of Item no:- 1.

SDCM/HWH
05/06/2023 15:45:24

Sr. DEN (Co)/HWH

15

Reply of Accounts observation is furnished below:

1. The scope of work include construction of boundary wall around the goods shed.
 2. Complied by Commercial Deptt. This is to mention that Commercial estimate has been reflected in IRPSM.
 3. Complied by Commercial Deptt.
- Re-submitted for vetting please.

Sr. DEN (CO)/HWH
08/06/2023 13:12:49

Sr. DFM/HWH

The subject proposal, being shortlisted by Competent Authority and justification/clarification as furnished, is concurred in with the following stipulations:

1. Sanction of Competent Authority with concurrence of HQ/Finance is to be obtained.
2. Administrative Approval of DRM/HWH should be obtained before sending the case to HQ.
3. Sub Estimate of any other department if required may be processed before sending the case to HQ.
4. CRRM value may be endorsed.
5. Throw forward liability under the Plan Head is to be considered.
6. It is to be certified that this work is not being overlapped with other similar nature of work.
7. Availability of Fund is to be ensured.

Sr. DFM/HWH
14/06/2023 18:37:38

SDCM/HWH

Forwarded for further necessary action please.

SDCM/HWH
15/06/2023 12:41:18

Sr. DEN (Co)/HWH

Compliance against Accounts observation is furnished below;

1. Will be obtained from HQ level.
2. It is being obtained.
3. Sub-estt. of Commercial Deptt. amounting Rs. 12471 thou. is required and the same has been attached at Sl.No.3.
4. Noted.
5. Noted.
6. It is certified that this work is not overlap with other similar nature of work.
7. Will be ensured after sanction of work.

Forwarded for kind approval please.



Sr. DEN (CO)/HWH
20/06/2023 12:21:28

DRM/HWH

Approved

DRM/HWH
20/06/2023 12:22:49

CEPD/ER

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Forwarded for further process please.

CEPD/ER

21/06/2023 14:08:05

CCM/ER

Forwarded for finance concurrence.

CCM/ER

21/06/2023 15:49:36

FA & CAO/ER

The proposal is returned for compliance of under mentioned observations:-

1. From the commercial estimates regarding pollution control measures at Goods Sheds under WBPCB(IRPSM attachment SLNo 03) it is observed that two units each of AAQ Monitoring Station and Noise Monitoring System has been proposed for Dankuni Goods-Shed whereas it is one unit for BWN & Talit Goods-Shed. Detailed justification of more units for Dankuni Goods-Shed may please be made available in the file.
2. It should be ensured that the proposed works are fulfilled the guidelines communicated vide Bd's letter TC-1/ 2023/304/1(3421419)dated 13.04.23 on measures for pollution control like Dust Screen walls, water sprinkling system, appropriate green belt cover etc. and obtaining consent from SPCB.
3. As per VC of MOBD with all PCOMs & PCCMs regarding improvement of Goods -Sheds on 23.03.23, the proposed works should have provision of NGT compliances - (a) Dense Green Belt in 3 layer (b)Dust Suppression Devices including water sprinklers (c)Garband drains & Settling Pits (d) Building wind breaking walls (e)PM 10 air Quality Analyzers and these should be ensured.
4. From the note of SDCM/HWH dated 05.06.23 it is observed CTO (Consent to operate) issued by WBPCB for Dankuni Goods-shed is valid upto 08.07.2027. AAQ Monitoring Station and Noise Monitoring System are required for implementation of the order vide no. 2184(12) -1M-11/2009 dated 23.12.2022 passed by the WBPCB and non-compliance of the same may cause problem during renewal of CTO. Proposal regarding engagement of consultant for DPR on development of Dankuni Goods Shed into World class Goods Shed has been concurred this office. Hence the proposed works may be reviewed in the light of DPR.
5. What is the situation in other sidings/good sheds is not very clear.
6. Board's guidelines on pollution in Sidings/good sheds were issued a long time back. Why no action has been taken so far is not clear.
7. Apparently the purpose is wall for dust screening. Hence cost effective techniques may be explored.
8. Whether the good shed is Railway owned or otherwise has also not been clarified. The responsibility for getting clearances from SPCB/NGT including obtaining CTE/CTO has to be decided accordingly.
9. What are other measures for controlling dust pollution like water sprinkler system, green belt cover etc? Whether there is clear justification for such wall in view of Board's guidelines issued vide letter no.2015/EnHM/15/01 dated 16-04-18 or subsequent policy guidelines on the issue has to be seen and further necessary action may be taken accordingly.
10. Board Estimate for Civil Works is based on Approximate Quantity requirement. Please certify that the scope and cost of the work has been assessed on the basis of actual site survey and on need based only to avoid major deviation of sanctioned scope of work.

FA & CAO/ER

05/07/2023 16:59:20

CCM/ER

Returned for compliance of HQ finance observations.

CCM/ER

05/07/2023 17:20:41

SDCM/HWH

Compliance of HQ finance observations are given below:

1. Dankuni Goods have 6 lines of full capacity with monthly average of 90 rakes handled whereas Bardhamman has 3 lines of piecemeal capacity and Talit has single line of full capacity. Total area of Dankuni Goods is 166883 sq mtr. Therefore to cover this huge area and for proper monitoring of pollution level, two units of AAQ monitoring and Noise monitoring (one each at Howrah and Bardhamman end) is to be installed.
2. Noted and Ensured

3. Point (a) to (d) is to be ensured by Engineering Department.

For Point (e), WBPCB has directed to install AAQ monitoring system (which includes all types of analyzers including PM 10) and noise monitoring system. Therefore the same has been proposed in the subject work and its cost has been included in commercial estimates.

4. Pertaining to Engineering Department

5. Pollution control related works of other goods-sheds/sldings have already been proposed under Goods-shed development umbrella works in PH 53 for FY 2023-24.

6. Recently, WBPCB officials inspected Dankuni Goods and based on their report, WBPCB vide letter dtd No. 762/EN/1P-01/2022 dtd. 24.04.2023 has directed to undertake the proposed pollution control works particularly at Dankuni.on urgent basis.

7. Pertaining to Engineering Department

8. Dankuni Goods-shed is Railway owned. Hence responsibility for getting clearances from SPCB/NGT including obtaining CTE/CTO is upon Railways.

9. As per para 2 of Board's guidelines issued vide letter no.2015/EnHM/15/01 dated 16-04-18 to control dust pollution paved approach roads, water sprinkling system, adequate green belt and wherever there is heavy loading/unloading operations, dust screen walls of adequate height are required. It may be noted monthly average of 90 rakes are handled at Dankuni Goods. Major Commodities handled are sugar, cement, coal etc.

10. Pertaining to Engineering Department.

Forwarded for further necessary action please.

SDCM/HWH
07/07/2023 11:29:15

Sr. DEN (Co)/HWH

Compliance of HQ Finance observations :

1. Complied by Commercial Deptt.

2. Complied by Commercial Deptt.

3. For point (a) to (d) it is ensured and for point (e), complied by Commercial Deptt.

4. The proposed work is Pollution Control related works at Dankuni Goods-shed, where as the sanctioned work is for "Engagement of consultant regarding preparation of DPR for development of Dankuni Goods Shed into World class Goods Shed". and both works are different. Hence it may be cosidered.

5. Complied by Commercial Deptt.

6. Complied by Commercial Deptt.

7. Item of dust screening wall has considered in the estimate of USSOR tem. It is very economical. Hence it may be considered.

8. Complied by Commercial Deptt.

9. Complied by Commercial Deptt.

10. Abstract Estt of Cost with rate ref is attached.

Re-submitted for vetting phase.



SR. DEN (CO)/HWH
14/07/2023 18:00:59

CEPD/ER

Forwarded

CEPD/ER
15/07/2023 23:06:34

CCM/ER

Forwarded for finance concurrence.

CCM/ER
17/07/2023 10:41:20

The proposal is concurred for an amount of Rs. 28222 thousands subjects to the following stipulations:-

1. Kind administrative approval of GM is to be obtained before sending the proposal to Railway Board.
2. The position of WIP and TF may be kept in view and emphasis should be on prioritizing and targeting already sanctioned works for completion so as to ensure effective/efficient utilization of limited funds/outlays.
3. Reasonableness of rate should be ensured.
4. Cost assessment may be critically reviewed during framing of detailed estimate after sanction of the work and preparation of Survey Report.
5. Duplication of work with other sanctioned works, if any, may be avoided.
6. Please certify that the quantity has been considered on need based manner and are actually required for the work.
7. It may be ensured that the over all proposed cost of these works with other works of the subject umbrella work are kept within the sanctioned umbrella works in each case.

FA & CAO/ER
09/08/2023 18:20:47

CCM/ER

Proposal is concurred by HQ finance. Forwarded for compliance and further processing.

CCM/ER
10/08/2023 14:51:20

SDCM/HWH

Forwarded for further necessary action please.

SDCM/HWH
14/08/2023 15:05:38

Sr. DEN (Co)/HWH

Compliance of HQ Finance stipulations are furnished below:

1. Will be obtained from HQ.
2. Noted.
3. Ensured.
4. Noted.
5. Noted.
6. Certified.
7. Ensured.

Forwarded for kind sanction please.

SR. DEN (CO)/HWH
14/08/2023 18:02:21

CEPD/ER

The proposal has been concurred by HQ Finance with observations.

The executive remarks in respect of HQ finance observations have been furnished by the Sr.DEN/C/HWH.

GM's Approval has been attached to the proposal in **Sl. No. 08**.

May please forward to GM for forwarding to Railway Board for sanction through IRPSM.



CEPD/ER
23/08/2023 17:25:36

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PCE/ER

Forward to GM

PCE/ER
23/08/2023 17:44:19

GM/ER

Forwarded to Nodal ED for concurrence of CRB

GM/ER
23/08/2023 18:09:35

ED/SD&T

Returned to CEPD. Works other than passenger amenities should invariably be justified in terms of FIRR with calculation sheet and assumptions.

ED/SD&T
23/08/2023 18:28:54

CEPD/ER

Returned to Division for resubmission after compliance of Rly. Board's observations as mentioned above.

CEPD/ER
23/08/2023 18:59:24

SDCM/HWH

Compliance of Railway Board's Observation:

As per attachment no.4, compliance to WBPCB guidelines is obligatory for obtaining CTO (Consent to Operate) Certificate at Dankuni Goods-shed. In order to comply to aforesaid guidelines, the proposed pollution control works is necessary. As per ACS no.1 to IRFC Volume I vide Letter no. 2023/F(X) II/10/1 dtd. 01.02.2023 (copy uploaded at SI no. 9), financial justification is not needed when the expenditure is incurred on a statutory obligation.

Hence FIRR may not be required.

Forwarded for further necessary action please.

SDCM/HWH
24/08/2023 14:28:44

Sr. DEN (Co)/HWH

Sr.DCM/HWH has complied the observation made by Rly. Board. Forwarded for further action please.

SR. DEN (CO)/HWH
24/08/2023 16:14:16

CEPD/ER

The above proposal has been returned by Rly Board with observations.

In connection with Board's observation, the compliance has been submitted by SDCM/HWH.

Please see the remarks given by the division and accord your consent for further submission to the Railway Board.



CCM/ER

As per Item no 2(a) of Rly Board's circular dated 10.3.23 attached at Sl no 10, Financial remunerativeness is not mandatory for sanction of works , when the expenditure is incurred on a statutory obligation, Pollution control is mandatory at Dankuni Goods shed, as per order of West Bengal Pollution Control Board attached by the division at Sl No 4.

Forwarded for further submission to Railway Board.

CCM/ER
26/08/2023 15:33:09

CEPD/ER

As per Para 2(a) of Rly Board's L/N. No. 2023/F(X)R/10/2, dated 10/03/2023 (attached at Sl. No. 10), when the expenditure is incurred on a Statutory obligation, the Financial remunerativeness is not mandatory for sanction of the work.

The execution of this proposed work at Dankuni Goods-shed, is mandatory for compliance of Pollution control measures to be taken as per order of West Bengal Pollution Control Board (attached at Sl. No. 4).

May please forward the above proposal to Rly. Board through GM/ER for its sanction.

CEPD/ER
28/08/2023 18:49:42

PCE/ER

Forward to GM

PCE/ER
28/08/2023 18:52:57

GM/ER

Forwarded to Nodal ED for concurrence of CRB

GM/ER
28/08/2023 18:54:54

ED/SD&T

Returned to CEPD. As per Para 202 of IRFC I, financial justification has to be worked out for the works other than Passenger Amenities work. Accordingly, Goods shed works should invariably be justified in terms of FIRR with calculation sheet and assumptions. Departmentwise estimates be attached in single pdf. Proposal to be resubmitted again.

ED/SD&T
12/09/2023 17:30:38

CEPD/ER

The above proposal has been returned by the Rly Board with observations once again.

Please see the remarks and give the necessary instructions to the division for compliance with Rly. Board's observation.

CEPD/ER
12/09/2023 17:55:11

CCM/ER

Forwarded for necessary action in terms of remarks of ED(SD&T)/Ry.Bd.



SDCM/HWH

Compliance to Railway Bd's observations:-

a) Department wise estimates attached in single pdf at attachment no. 11

b) Dankuni Goods is a major inward point not only of Eastern Railway, Howrah Division but also of whole Eastern India. It deals with commodities like Sugar, Cement, Coal, Iron & Steel etc. It caters the supply chain of the aforesaid commodities for major districts of West Bengal like Kolkata, Howrah, Hooghly, 24 parganas. Presently approx 95 rakes per month are handled at this goods-shed.

The earning particulars of Dankuni Goods from Sept'22-Aug'23 (approx 1124 rakes handled) are as follows:-

Inward Freight in Crs. (Rs.)	Outward Freight+ Haulage Charges in Crs. (Rs.)	DC Collection In Crs. (Rs.)	WC Collection In Crs. (Rs.)	Shunting Collection in Crs. (Rs.)	CRWC Charges (5% revenue+lease charges @ Re 1 sq m) in Crs. (Rs.)	Total Railway Earnings in Crs. (Rs.)
460 (approx)	0.95	4.2	0.5	0.05	0.19	465.89

Cost of Work:- Rs. 2.82 crores

3% Recurring expenses:- Rs. 0.08 crores

FIRR:- $(465.89 - (2.82 + 0.08)) / (2.82 + 0.08) \times 100\%$

= 15965.17%

Therefore, it is evident that the Dankuni Goods have potential to give huge earnings to Railways with potential of additional traffic every year. Further this division is also developing Dankuni Goods-shed as world class goods shed with one additional line which will increase the traffic upto approx 120 rakes per month.

It may be noted that if pollution control works complying WBPCB guidelines are not completed then WBPCB may revoke current CTO of Dankuni Goods or further may not renew it, which may result to closure of this goods-shed. If traffic movement from DKAE Goods is closed then Railways have to incur huge loss.

Forwarded for further necessary action please.

SDCM/HWH
16/09/2023 17:29:10

Sr. DEN (Co)/HWH

Observation made by Ry Board is complied by SrDCM/HWH. Forwarded for further necessary action please.

SR. DEN (CO)/HWH
19/09/2023 15:01:21

CEPD/ER

The above proposal has been returned by Ry Board with observations.

In connection with the Board's observation, the compliance has been submitted by SDCM/HWH



Please see the remarks given by the division and accord your consent for further submission to the Railway Board.

22

CEPD/ER
21/09/2023 17:49:22

CCM/ER

Noted. Forwarded for further action please.

CCM/ER
22/09/2023 11:46:02

CEPD/ER

Compliance in connection with the Board's observation has been submitted by SDCM/HWH.

The FIRR calculation has been made by SDCM/HWH in noting side dtd 16/09/2023.

The department-wise estimate copy is attached to the proposal at SLNo. 11.

May please forward the above proposal to Rly. Board through GM/ER for its sanction.

CEPD/ER
22/09/2023 15:00:49

PCE/ER

Forward to GM

PCE/ER
22/09/2023 16:01:53

GM/ER

Forwarded to Nodal ED for concurrence of CRB

GM/ER
22/09/2023 16:29:41

ED/SD&T

It has approval of CRB.

ED/SD&T
19/10/2023 17:16:31

CEPD/ER

